



3 & 7

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA Nos.16/2010 &1188/2009

COMMISSIONER OF INCOME TAX DELHI
Through: Ms Prem Lata Bansal

..... Appellant

versus

RAGHAV BAHL

..... Respondent

Through: Dr Rakesh Gupta with Ms Poonam Ahuja,
Ms Aarti Saini and Ms Mahima Agrawal

CORAM:

HON'BLE MR. JUSTICE BADAR DURREZ AHMED

HON'BLE MR. JUSTICE SIDDHARTH MRIDUL

ORDER

%

18.01.2010

CM No.16108/2009 in ITA No.1188/2009

Allowed subject to all just exceptions.

CM No. 199/2009 in ITA No.16/2010 & No.16109/2009 in ITA No.1188/2009

The delay in refilling the appeals is condoned.

ITA Nos. 16/2010 & 1188/2009

These appeals are directed against the common order dated 08.08.2008 passed in respect of ITA Nos. 3555-3557/Del/2003 pertaining to the assessment years 2000-01 to 2002-03. An appeal being ITA No.664/2009 came up for admission before this court against the common order in respect of one of the assessment years. This court, by an order dated 17.09.2009 passed in ITA No.664/2009, came to the conclusion that no substantial question of law arose



for its consideration and, accordingly, dismissed the said appeal. The present appeals raise identical issues and arise from the same common order.

Consequently, the present appeals are also dismissed as no substantial question of law arises for our consideration.

Badar Durrez Ahmed
BADAR DURREZ AHMED, J

Siddharth Mridul
SIDDHARTH MRIDUL, J

JANUARY 18, 2010

dutt